



# Electrocution: Bhadrak deceased's kin get Rs 5L

After direction of NHRC to TPNODL

PNS ■ BALESWAR

The National Human Rights Commission (NHRC) has been informed by the Special Secretary, Energy Department that as directed by the former, Rs 5 lakh has been paid as compensation to the next of kin of deceased farmer, Ashwini Jena from Talagopbindha, Bhadrak district who died of electrocution.

The NHRC had passed an order after a petition was filed by Supreme Court advocate and rights activist Radhakanta Tripathy where

he alleged negligence on the part of the energy distribution company, TPNODL leading to the death of Jena.

The petitioner stated that due to negligence of the Energy Department, the poor farmer touched a live wire and died. He urged for compensation to the bereaved family and preventive action by the department.

After getting investigation reports from the authorities and analyzing the same with the petition, facts and circumstances, the NHRC was satisfied that there was negligence on the part of the TPNODL. It is an established case of violation of the fundamental rights, Tripathy said.

# Dec 10 was Human Rights Day

## Stumbling blocks in rights realisation in India

Since its declaration in 1948, worldwide Human Rights Day is observed on December 10 to reaffirm our faith in the Universal Declaration of Human Rights as an international point of reference. The UN General Assembly decided to annually observe this day to affirm its allegiance towards equitable globalization. The theme for the year 2024 is "Our Rights, Our Future, Right Now" which underlines that human rights are not just slogans but also an applicable instrument for empowering people to build a better human society.

There are many growing concerns of human rights violations very specific to communities, regions and countries but for India, the most visible concerns are social exclusion and poverty based on caste and gender-based discrimination that stand as the biggest hindrance on the path of marginalised sections to access equal opportunities in social life. The Preamble of the Indian Constitution guarantees justice, social, economic and political to all its



MANAS JENA

citizens and the Supreme Court in a different context expanding the connotation to a very larger view of justice as an integral part of human rights based on UDHR standard. Preamble is being recognized as the basic structure of the Indian Constitution.

The Protection of Human Rights Act 1993 and the institution NHRC have provided space for intervention in cases of human rights vio-

lation. During last year the NHRC registered 65,973 cases and disposed of 66,378 cases including those carried forward from previous years. It is reported that during more than three decades of its existence it has registered a total 23,14,794 cases. This shows the large vulnerability of our common people because not just NHRC but there are also other such commissions such as NCSC, NCST, NCW, NCPDR and NCPD who are also getting a large number of cases of violation of rights of SCs, STs, women, children and PWD etc. Human rights are not limited to cases of violation of individuals but also largely about rights of communities getting deprived of their life and livelihood rights for generations. Even after 75 years of implementation of the Constitution, there are families, hamlets and communities in interior parts and slums getting deprived of basic amenities such as food, shelter, drinking water, education and health service for a dignified living. A recent trend is that the Union and State governments are with-

drawing from their constitutional responsibilities while depending on market forces to ensure basic amenities for people. The State has a major role in ensuring the realization of rights under constitutional governance. While marching towards building an egalitarian democratic society, we have to re-

move many forms of barriers that have been blocking our progress in realization of human rights of the people who live on the margin.

For many historical reasons, there is the prevalence of social exclusion and economic inequality in our socio-religious-economic sphere challenging our collective growth as equal citizens of a nation. Unfortunately the ideas of inequality are being enforced under the plea of so-called traditions and customs with religious sanctions to serve the interest of a few sections of people who are enjoying their

social privilege for a long time. The Constitution of India is a social contract and emerged in an era of anti-colonial and anti-feudal struggles for establishment of nation States with modern ideas of democracy, equality and liberty and a socialist pattern of economy. The Constitution of India has

### SOCIAL CANVAS

brought a social revolution in the country to ensure justice -social, economic and political. The Preamble, Fundamental rights, Directive Principles of State Policy and Fundamental Duties of every citizen are all very well designed for realization of equal rights of every citizen. There are provisions such as Article 14 that says equality before law or the equal protection of laws in the interest of administration of justice.

There are constitutional provisions and Supreme Court interpretations for protections against

many forms of discrimination against women, religious minorities, and persons of the North-Eastern States facing discrimination on grounds of race. Article 16 says equal opportunity in matters of public employment under State law and the provision of affirmative action has been implemented to ensure a fair representation of the left-out communities who are not yet adequately represented in various sectors of the State.

The spirit of human rights has been reflected in constitutional morality but unfortunately many of these important provisions so laboriously built have not been implemented due to lack of political will as well as lack of political-legal literacy among the majority of masses. The State has failed in many ways to develop a discrimination free social environment in the workplaces of our country as well as in building equal access to opportunities. The basic step towards achieving equal rights is to universalize quality primary education for all. The many varieties of schools based on class and so-

cial identities create differences among our children. The most worrying fact is the deterioration of quality in primary education as it has been reported by a number of studies. We cannot achieve human rights by neglecting the basic foundation of our future citizens.

For the last 75 years, our constitutional governance has witnessed a poor execution of protective laws of criminal justice administration and development measures for which India is still among one of the most unequal countries of the world. There has been an increase in violence against the weaker sections reported by NCRB. Large numbers of the prisoners belonging to the weaker sections are languishing in jails without a fair trial. Our judiciary is not socially inclusive. During the last 74 years, the Collegium system failed to ensure a single judge belonging to ST in the Supreme Court, as well as a reasonable representation of different social groups in our courtrooms. All these have emerged as major challenges in visualizing human rights in our country.

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## As Opposition Hits Out At Centre On Manipur, NCW Meets Meitei Civil Organisation Women Urging NHRC's Intervention

<https://www.newsx.com/india/as-opposition-hits-out-at-centre-on-manipur-ncw-meets-meitei-civil-organisation-women-urging-nhracs-intervention/>

Amid growing attacks on the Centre over increased violence in Manipur, Meitei women leaders met with NCW Chairperson and put forth November 11 Jiribham incident in which Kuki militants abducted and killed six Meiteis, including children, and demanded justice and security reforms.

- By [Simran Babbar](#)
- December 13, 2024 12:11 am Asia/KolkataIST, Updated 7 hours ago

Amid the opposition mounting the attack on the Centre against escalating tensions in Manipur, a delegation of women from Meitei civil organizations based in Delhi recently met with the Chairperson of the National Commission for Women (NCW) to bring attention to the Jiribham's Jakuradhor Massacre that occurred on November 11, 2024.

During the incident, Kuki militants had reportedly abducted six women, including three children, from Jakuradhor village in Jiribham district, and their bodies were tragically discovered on November 15 floating in the Barak River.

The delegation emphasized the brutality of the massacre, shedding light on the vulnerability of women and children in conflict zones, and urged the NCW to take immediate action. They appealed for:

1. A thorough investigation to ensure justice for the victims.
2. Stronger measures to safeguard women and children in Manipur.
3. National-level attention to address the ongoing violence and violations of human rights in the region.

The meeting aimed to hold perpetrators accountable while bringing the plight of the victims to national focus.

The letter requesting the NCW's intervention also sought the National Human Rights Commission to visit the village of Jakuradhor and take the necessary steps to punish the culprits.

Speaking on this matter, a social and civil rights activist Tongbram Tejkumar underlined, 'The recent abduction and subsequent killing of three women and three children in Jiribam, Manipur, underscores serious administrative and security lapses in the region.'

On the long history of tensions escalating in Manipur due to ethnic violence, he further stated that the incident occurred amidst ongoing ethnic violence and targeted attacks in the state, with the victims reportedly taken by suspected insurgents after an attack on the Meitei community. Bodies of a woman and two children were later discovered near the Jiri River, confirming fears of a tragic outcome.

'The response to this tragedy highlights deficiencies in both preventive measures and post-incident action. While search operations are underway, with several suspects identified, the lack of timely intervention to protect vulnerable communities and the delayed resolution of ongoing ethnic tensions have drawn criticism. The involvement of central agencies like the National Investigation Agency (NIA) in probing related cases has been announced, but public confidence remains shaken,' he opined.

Speaking on the contentious demands of removing the AFSPA, He added that further complicating matters, calls to remove or limit the Armed Forces (Special Powers) Act (AFSPA) reflect deep mistrust between the state and its residents, with concerns that heavy-handed military actions exacerbate local grievances rather than alleviate them. This underscores the need for a more nuanced approach, balancing security with community engagement to restore stability.

'The administration must urgently address systemic issues in governance, law enforcement, and inter-community relations to prevent such tragedies in the future, the noted social and civil rights activist Tejkumar noted.

## Dasju Shravan: आदिवासी किसान को हथकड़ी लगाने की जांच मेरे साथ धोखा

<https://jantaserishta.com/local/telangana/dasju-shravan-the-investigation-into-the-handcuffing-of-a-tribal-farmer-was-a-fraud-with-me-3698334#>

**Shiddhant Shriwas 12 Dec 2024 11:40 PM**

**Hyderabad हैदराबाद:** बीआरएस नेता दासोजू श्रवण ने आदिवासी किसान हीरया नाइक को **हथकड़ी** लगाने की जांच के लिए मुख्यमंत्री रेवंत रेड्डी के आदेश को महज धोखा करार दिया, ताकि आदिवासी किसानों के प्रति उनके क्रूर रवैये को छिपाया जा सके। उन्होंने कहा कि सरकार की कार्रवाई असहमति को दबाने, मानवाधिकारों का उल्लंघन करने और हाशिए पर पड़े समुदायों को न्याय से वंचित करने के व्यवस्थित प्रयास को उजागर करती है। श्रवण ने एक बयान में हीरया नाइक और हिरासत में लिए गए अन्य किसानों के लिए निम्स में विशेष उपचार सहित चिकित्सा देखभाल सुनिश्चित करने के लिए तत्काल कार्रवाई की मांग की।

उन्होंने सरकार से हिरासत में लिए गए किसानों की जमानत याचिकाओं पर तेजी से कार्रवाई करने और **हथकड़ी** के दुरुपयोग पर रोक लगाने और बंदियों के साथ मानवीय व्यवहार सुनिश्चित करके संवैधानिक आदेशों और सर्वोच्च न्यायालय के निर्देशों का पालन करने की भी मांग की। उन्होंने राष्ट्रीय मानवाधिकार आयोग (**एनएचआरसी**) से इन गंभीर उल्लंघनों का संज्ञान लेने और मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी करने का भी आग्रह किया। उन्होंने निष्पक्ष जांच और राज्य पुलिस की गैरकानूनी कार्रवाइयों और हिरासत में लिए गए किसानों के साथ व्यवहार पर विस्तृत रिपोर्ट की मांग की।

## **Lagacherla handcuffing incident: Farmer's father says will protest at CM's house**

<https://telanganatoday.com/lagacherla-handcuffing-incident-farmers-father-says-will-protest-at-cms-house>

Rupla Naik along with relatives visited the Sangareddy Hospital after coming to know that Heerya Naik was rushed to the hospital following chest pain. He demanded the Chief Minister to release the farmers from jail immediately.

By Telangana Today

Published Date - 12 December 2024, 07:26 PM

Sangareddy: Rupla Naik, the father of farmer Heerya Naik, who was handcuffed by the police while being taken to hospital, said they would stage a protest at the residences of Chief Minister A Revanth Reddy and his brother Tirupathi Reddy if anything happened to his son.

Rupla Naik along with relatives visited the Sangareddy Hospital after coming to know that Heerya Naik was rushed to the hospital following chest pain. He demanded the Chief Minister to release the farmers from jail immediately.

Ramachandra Rao, the advocate for the Lagacherla farmers, said two more farmers who were in Sangareddy jail, were also facing health issues. While one of the farmers was suffering from fever, another farmer had also suffered a heart attack, he said, adding that the jail authorities were not disclosing anything to their relatives besides denying treatment to them. The advocate said the police did not even allow Heerya Nayak's family members to speak with him at the Sangareddy Hospital on Thursday.

He said they would move to the National Human Rights Commission (NHRC) seeking justice for the farmers. They would also move a bail petition on the grounds of ill-health in court.

Tribal leader Jaipal Naik lashed out at the Congress government for ill-treating the farmers. He demanded the government provide the best treatment to Heerya Naik and other farmers. He said the tribals would teach a lesson to the government if they continued to ill-treat the innocent tribal farmers.

## 'Lift cases against Beela agitators'

<https://www.thehansindia.com/andhra-pradesh/lift-cases-against-beela-agitators-929325>

Chowdari Lakshmana Rao

Hans News Service | 13 Dec 2024 7:30 AM IST

Srikakulam Andhra Pradesh : National BC Welfare Association (NBCWA), AP BC Advocates' Association (APBCAA) and Uttarandhra Journalists' Front (UJF) leaders urged National Human Rights Commission (NHRC) chairperson Sayani Vijaya Bharathi to lift police cases against victims of Thermal Power Plant (TPP) proposed at Beela wetlands in Sompeta mandal. They submitted a memorandum to the NHRC chairperson in Srikakulam on Thursday as she attended a private programme in Srikakulam.

On the occasion, NBCWA state secretary Beena Dhilli Rao, UJF president Chowdari Lakshmana Rao, APBCAA district president Aguru Umamaheswara Rao, NBCWA district president Amirulla Baig, women wing secretary Badri Seethamma Yadav and journalists explained that police registered cases against 723 persons who were opposing Thermal Power Plant (TPP) at Beela wetlands as it poses a threat to environment and also livelihood of the residents of surrounding villages. They showed news stories published in The Hans India on the Beela TPP issue on different occasions and enclosed clippings with a memorandum. After receiving the memorandum and listening to them, the **NHRC** chairperson responded positively and promised to look into the issue after verifying details from the government.

## **Lynchings, Hijab Bans, and Bulldozer Injustice: Will Justice Ever Prevail in the World's Largest Democracy?**

<https://enewsroom.in/international-human-rights-day-lynchings-hijab-bulldozer/>

India's human rights record came under scrutiny as NGOs and activists highlighted systemic abuses, including the persecution of minorities, misuse of anti-terror laws, and escalating state-backed injustices. Calls for justice rang loud, urging action against lynchings, the incarceration of activists, and the destruction of homes under the guise of legality. The program marked the 75th anniversary of the Universal Declaration of Human Rights with a renewed call for dignity, freedom, and justice for all

### **Shahnawaz Akhtar Send an email December 12, 2024**

Kolkata: "There are state human rights commissions, the **national human rights commission**, and the entire police system as well as the judiciary, but human rights violations are increasing with every passing day in India. If people start hitting the roads on every human rights violation, only then will this menace of lynchings, custodial deaths, bulldozer injustice, and other forms of human rights violations be controlled," claimed Dr Sarfaraz Adil at a function to celebrate International Human Rights Day in Kolkata.

On International Human Rights Day (December 10), several non-government organizations (NGOs) observed the day to highlight the ongoing human rights violations in the world's largest democracy—from the latest episode of lodging cases against activist Nadeem Khan and fact-checker Mohammed Zubair to the misuse of TADA, POTA, and now UAPA; from selling arms to Israel to the hijab ban in India. The long list of speakers from several areas spoke at length on the most critical issues facing the country.

It was also the 75th Anniversary of the Universal Declaration of Human Rights. The organizations that were part of the event included the Association for Protection of Civil Rights (APCR), Sangrami Adhikar Manch, Hawkers Sangram Committee, and Bandimukti Committee. This year's theme was "Our Rights, Our Future, Right Now," with the campaign slogan "Dignity, Freedom, and Justice for All" and the call to action "Stand Up for Human Rights."

### **Hit the Streets Against Human Rights Violations: Dr Sarfaraz**

Dr Sarfaraz continued, "Soon after the Modi government came to power in May 2014, in February 2015, Mohsin Sheikh, an IT engineer in Pune, was lynched. Later, in Rajasthan, Pehlu Khan, a dairy farmer, was lynched. The criminals have become big



because we did not oppose them initially. Now, human rights violations are taking place on a large scale in our country.”

The meeting demanded the immediate release of all political prisoners, including Dalit activist Thakur Mani Murmu, Umar Khalid, Saif Khalid, Sharjeel Imam, and Rona Wilson, among others. It also addressed the incarceration of activists like Stan Swamy, GN Saibaba, Sudha Bharadwaj, and Rona Wilson, as well as global hypocrisies in upholding human rights, with particular emphasis on the genocide in Gaza and Palestine.

The program began with the famous song “Gaon Chhodab Nahi, Jungle Chhodab Nahi” (We will not leave our village, we will not leave forests). A Standard 9 tribal girl also sang a song about revolutionary tribal icon Birsa Munda.

Jadavpur University Students Always Stand for Human Rights: Prof Bhaskar

At the beginning of the event, Prof Bhaskar Gupta (VC of Jadavpur University) highlighted the fallacies in the New Education Policy and claimed that Jadavpur’s students have always stood for human rights.

### **Anti-Human Rights Laws Like UAPA Target Muslims: Sujato Bhadra**

Sujato Bhadra of APDR raised the issue of anti-human rights laws. “Out of 62,000, 60,000 were Muslim prisoners under the TADA law. Then came POTA, which did the same. And now UAPA is being used for similar purposes. While the conviction rate under these laws remains very dismal, most of the victims remain Muslims. In October this year, international organizations demanded the abolition of UAPA, but the Modi government has yet to act.”

Sujato also demanded that there should not be capital punishment for any crime. “Every human being can be corrected, and change can take place. There are several examples of it in the world and India. We also oppose the capital punishment recently passed in the Aprajita Bill by the Mamata Banerjee government.”

### **Prophet Muhammad Gave the World the First Human Rights Charter: Dr Neelam**

Dr Neelam Ghazala mentioned how International Human Rights Day came into existence after World War II. India has signed the UN Declaration of Human Rights Charter. She also pointed out that for Muslims, human rights are not a new concept. “Our Prophet gave the world the first human rights charter.”

“There is a fashion of bulldozer justice in India now. There were no illegal buildings earlier in the country, and this government seems to make everyone learn honesty. Houses are being bulldozed without any intimation. Because they are Muslims, several

intelligent Muslim youths are kept inside prison, and the judiciary is hand in glove with the government. Was the hijab issue created in Karnataka not a human rights violation?" Neelam questioned.

#### Selling Arms to Israel Equals Supporting Genocide: Activist Manzar

Manzar Jameel, a prominent activist in the city, raised the issue of Indian businessmen selling weapons to oppressors in Israel, which is conducting genocide in Palestine. "The Indian government should understand that if they are supporting the oppressor, they are participating in genocide. In India, the jal, jungle, and zameen of local inhabitants are being grabbed by the corporates. These did not belong to their fathers but to every Indian."

#### Rising Against Hindutva Forces to Protect Activists: Advocate Khurshid

Advocate Khurshid Alam mentioned the harassment of APCR's Nadeem Khan by Delhi Police. "Khan is being harassed because he used to help and raise the issues of people being prosecuted by the government. There are already several political prisoners languishing in India, so it is high time we rise against the BJP-RSS's Hindutvawadi forces to stop the prosecution of activists and journalists."

The other speakers were Dr Siddarth Gupta, Chhotan Das, Nepal Singh, and Father Francis Sinha.

## **Nagaland : मानवाधिकार दिवस पर जागरूकता कार्यक्रम आयोजित**

<https://jantaserishta.com/local/nagaland/nagaland-awareness-program-organized-on-human-rights-day-3698017>

**SANTOSI TANDI 12 Dec 2024 1:32 PM GMT**

**Nagaland नागालैंड** : संयुक्त राष्ट्र महासभा द्वारा मानवाधिकारों की सार्वभौमिक घोषणा के उपलक्ष्य में हर साल 10 दिसंबर को अंतर्राष्ट्रीय मानवाधिकार दिवस मनाया जाता है। इस दिन को मनाने के लिए विभिन्न संगठनों द्वारा जागरूकता सत्र आयोजित किए गए। नागालैंड राज्य मानवाधिकार आयोग (एनएसएचआरसी) के सदस्य आर. नजानबेमो लोथा ने 10 दिसंबर को विज्ञान भवन, नई दिल्ली में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) द्वारा आयोजित मानवाधिकार दिवस समारोह में भाग लिया। इस कार्यक्रम में भारत की राष्ट्रपति द्रौपदी मुर्मू ने भाग लिया और कार्यक्रम को संबोधित किया। इस समारोह के बाद, उसी दिन मानसिक स्वास्थ्य, कक्षा से कार्यस्थल तक तनाव से निपटने पर एक राष्ट्रीय सम्मेलन आयोजित किया गया। 11 दिसंबर को, एनएचआरसी द्वारा राज्य मानवाधिकार आयोगों (एसएचआरसी) और मानवाधिकारों के संरक्षण और संवर्धन के लिए विशेष प्रतिवेदकों/विशेष मॉनिटरों के साथ डॉ. अंबेडकर अंतर्राष्ट्रीय केंद्र, जनपथ, नई दिल्ली में एक और सम्मेलन आयोजित किया गया।

सम्मेलन के दौरान, शिकायत प्रबंधन प्रणाली-एसएचआरसी द्वारा सामना किए जाने वाले मुद्दों/चुनौतियों की समीक्षा, एनएचआरसी द्वारा जारी किए गए परामर्शों पर ठोस कार्रवाई और एसएचआरसी की भूमिका, एनएचआरसी और एसएचआरसी के प्रभावी सहयोग के लिए सुझाव, सर्वोत्तम प्रथाओं को साझा करना, एसएचआरसी के लिए एनएचआरसी द्वारा क्षमता निर्माण कार्यक्रम जैसे विषयों पर चर्चा की गई। एनएसएचआरसी द्वारा एक प्रेस विज्ञप्ति में इसकी जानकारी दी गई।

एनडीडब्ल्यूएम नागालैंड: राष्ट्रीय घरेलू कामगार आंदोलन (एनडीडब्ल्यूएम) नागालैंड क्षेत्र ने दीमापुर जिला कानूनी सेवा प्राधिकरण, असीसी एकीकृत विकास केंद्र और अखिल नागालैंड घरेलू कामगार संघ के सहयोग से 10 दिसंबर को असीसी ऑडिटोरियम, लेक व्यू कॉलोनी, दीमापुर में दिवस मनाया। कार्यक्रम में मानवाधिकारों के महत्व पर प्रकाश डाला गया और कानूनी सेवाओं और साइबर अपराध की रोकथाम के बारे में जागरूकता बढ़ाई गई। कार्यक्रम की अध्यक्षता लुमत्सुला एलिजाबेथ ए ने की और फांगफी के आह्वान के साथ शुरू हुआ। एसीआईडी सह एनडीडब्ल्यूएम की निदेशक सीनियर प्रमिला ने स्वागत भाषण दिया।

एडवोकेट डीडीएलएसए के पैनल वकील सांगतो लोंगचर ने मानवाधिकारों के महत्व पर जोर देते हुए उन्हें मौलिक और सार्वभौमिक बताया। उन्होंने गरीब, बेसहारा, बालिकाओं और 1 लाख रुपये से कम वार्षिक आय वाले लोगों सहित हाशिए पर पड़े व्यक्तियों की सहायता करने में कानूनी सेवाओं की भूमिका के बारे में बताया। उन्होंने उपस्थित लोगों को बताया कि दीमापुर कोर्ट के पास फ्रंट ऑफिस के माध्यम से मुफ्त

कानूनी सहायता उपलब्ध है और कानूनी सेवाओं के बारे में बताया। डीडीएलएसए के पैनल वकील एडवोकेट रोकोवित्सु खटे ने साइबर अपराधों के बढ़ते प्रचलन, विशेष रूप से महिलाओं पर उनके प्रभाव के बारे में बताया। उन्होंने सेक्सटॉर्शन, साइबरबुलिंग, ऑनलाइन जॉब फ्रॉड, फ़िशिंग और डेबिट/क्रेडिट कार्ड घोटाले जैसे मुद्दों पर चर्चा की। उन्होंने पीड़ितों से सटीक जानकारी के साथ एफआईआर दर्ज करके घटनाओं की तुरंत रिपोर्ट करने का आग्रह किया। सत्र में एक प्रश्नोत्तर खंड शामिल था, जिसमें प्रतिभागियों ने साइबर घोटालों के बारे में चिंताएँ व्यक्त कीं। उन्होंने धोखाधड़ी का शिकार होने से बचने के लिए जिम्मेदारी से प्रौद्योगिकी का उपयोग करने और सतर्क रहने के महत्व पर जोर दिया। एडवोकेट प्रिया ने मानवाधिकारों के महत्व और घरेलू कामगार संघ के गठन के बारे में बताया। कार्यक्रम का समापन त्सुला एनडीडब्ल्यूएम एनिमेटर द्वारा धन्यवाद ज्ञापन के साथ हुआ।

असम राइफल्स: सभी के लिए सम्मान, समानता और अधिकारों के महत्व के बारे में जागरूकता फैलाने के लिए, असम राइफल्स ने 10 दिसंबर को किफिर, मेलुरी, मोन और तुएनसांग जिलों में मानवाधिकारों पर एक व्याख्यान आयोजित किया। इस कार्यक्रम में शिक्षकों, बच्चों, गांव के प्रतिनिधियों और असम राइफल्स के कर्मियों की सक्रिय भागीदारी देखी गई, जिससे मौलिक मानवाधिकारों और दैनिक जीवन में उनकी प्रासंगिकता के बारे में साझा समझ को बढ़ावा मिला। व्याख्यान में समुदायों के भीतर मानवाधिकारों का सम्मान करने और उनकी रक्षा करने की आवश्यकता पर जोर दिया गया, जिसमें सद्भाव और न्याय को बढ़ावा देने में व्यक्तियों की भूमिका पर प्रकाश डाला गया। संवादात्मक सत्र का उद्देश्य ग्रामीणों को ज्ञान से सशक्त बनाना और एकता को प्रेरित करना था।

## **NHRC Takes Suo Motu Cognizance of Infant Abduction & Assault Case in Kolkata**

<https://www.en.etemaaddaily.com/world/national/nhrc-takes-suo-motu-cognizance-of-infant-abduction-assault-case-in-kolkata:166391>

Thu 12 Dec 2024, 10:30:51

The National Human Rights Commission, NHRC, has taken suo motu cognisance of a media report that a seven-month-old baby was allegedly abducted from a footpath and sexually assaulted in Kolkata on the 30th of last month.

The Commission has issued notices to the Chief Secretary and the Director General of Police of

West Bengal calling for a detailed report within two weeks. NHRC has sought details regarding the status of the FIR, the health of the baby victim, and compensation. It said in a statement that the incident raises a serious issue of violation of the infant's human rights and indicates lawlessness.

## NHRC ने कोलकाता में फुटपाथ से एक शिशु के अपहरण और उसके यौन उत्पीड़न पर एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया

<https://insamachar.com/nhrc-takes-suo-motu-cognizance-of-a-media-report-on-the-abduction-and-sexual-assault-of-an-infant-from-a-footpath-in-kolkata/>

**Editor** Posted on [12 दिसम्बर 2024](#)

राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) ने एक मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है, जिसके मुताबिक 30 नवंबर 2024 को पश्चिम बंगाल के कोलकाता में कुछ बदमाशों द्वारा सात महीने की बच्चे का कथित तौर पर फुटपाथ से अपहरण कर लिया गया और उसके साथ यौन उत्पीड़न किया गया था। बताया जा रहा है कि नहीं बच्ची एक बेघर माता-पिता की संतान है। वह बच्ची फुटपाथ पर लेटी हुई थी, तभी कुछ लोगों की उस पर नजर पड़ी और उन्होंने पुलिस को सूचना दी।

आयोग ने समाचार रिपोर्ट की सामग्री की जांच की है और यदि इस खबर में दी गई जानकारी में सच्चाई है, तो यह बालिका के मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठाती है। यह घटना सरासर अराजकता की ओर इशारा करती है। असामाजिक तत्व खुलेआम घूमते हैं और बिना किसी डर के किसी भी गैरकानूनी गतिविधि में शामिल होते हैं।

इसलिए, आयोग ने पश्चिम बंगाल के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। रिपोर्ट में एफआईआर की ताज़ा स्थिति, पीड़ित बच्चे का स्वास्थ्य और पीड़ित परिवार को प्रदान किया गया मुआवजा, यदि कोई हो, उसकी जानकारी शामिल होने की उम्मीद है।

5 दिसंबर 2024 को आई मीडिया रिपोर्ट के अनुसार, पीड़ित बच्ची का कोलकाता के एक सरकारी अस्पताल में इलाज चल रहा है।

## **Probe into handcuffing of tribal farmer is mere deception: Dasoju Sravan**

<https://telanganatoday.com/probe-into-handcuffing-of-tribal-farmer-is-mere-deception-dasoju-sravan>

He said the government's action reveals a systematic effort to suppress dissent, violate human rights, and deny justice to marginalised communities.

By Telangana Today Published Date - 12 December 2024, 09:47 PM

Hyderabad: BRS leader Dasoju Sravan dubbed Chief Minister Revanth Reddy's orders to probe into handcuffing of tribal farmer Heerya Naik as mere deception, to obscure the latter's draconian approach towards tribal farmers. He said the government's action reveals a systematic effort to suppress dissent, violate human rights, and deny justice to marginalised communities.

In a statement, Sravan demanded for immediate action to ensure medical attention including specialised treatment at NIMS for Heerya Naik and other detained farmers. He also sought the government to expedite the bail petitions of the detained farmers and adhere to constitutional mandates and Supreme Court directives by prohibiting misuse of handcuffs and ensuring humane treatment of detainees.

He also urged the National Human Rights Commission (NHRC) to take cognisance of these grave violations and issue notices to the Chief Secretary and Director General of Police. He demanded an impartial inquiry and a detailed report on the unlawful actions of the state police and the treatment of detained farmers.

## **Women playing a key role in nation's development, says NHRC acting chief**

<https://www.thehindu.com/news/national/andhra-pradesh/women-playing-a-key-role-in-nations-development-says-nhrc-acting-chief/article68977513.ece>

Vijaya Bharathi Sayani expresses concern over the rise in cases of rape and harassment of women

Published - December 12, 2024 08:59 pm IST - SRIKAKULAM:

National Human Rights Commission's acting Chairperson Vijaya Bharathi Sayani on Thursday said that women had been playing a key role in the development of the nation.

Speaking as the chief guest at a conference on issues of women and fishermen, at the Gurajada Educational Society in Srikakulam, she said that women had been facing many challenges in the society in spite of their efficient functioning in administration, politics, academics and other areas. She expressed concern over the rise in cases of rape and harassment of women in the country.

She said the Union government had come out with many laws and policies to protect the interests of fishermen who needed better living conditions across India.

Earlier, she was given a rousing reception by the Gurajada Educational Society chairman G. Swami Naidu, Seva Bharati Srikakulam wing joint secretary Gundreddi Samyuktha, and the Srikakulam District Matsyakara Samiti leader Jalumuru Satyam.

Ms. Samyuktha and representatives of women's organisations felicitated Ms. Vijaya Bharathi and recalled her contribution for protection of human rights in the country.



## अन्तर्राष्ट्रीय मानवाधिकार दिवस पर संगोष्ठी का हुआ आयोजन

<https://divyangjagat.com/seminar-organized-on-international-human-rights-day-2/>

By [admin](#) Last updated Dec 12, 2024

### अन्तर्राष्ट्रीय मानवाधिकार दिवस पर संगोष्ठी का हुआ आयोजन

#### मुकेश वैष्णव/दिव्यांग जगत/अजमेर

अजमेर । मानव विकास एवं अधिकार केन्द्र संस्थान अन्तर्राष्ट्रीय मानवाधिकार दिवस के उपलक्ष में जे. पी निवास श्रीनगर रोड जादूघर अजमेर में एक संगोष्ठी के का आयोजन राजेन्द्र प्रसाद की अध्यक्षता में किया गया । जिसमें संस्थान के समस्त कार्यकारणी के पदाधिकारियों, सदस्यों और ब्लॉक कार्यकर्ताओं ने भाग लिया।

संस्थान के सचिव रमेश चन्द बंसल ने संगोष्ठी में बताया कि राज्य में मानवाधिकार ओर मानवाधिकार के हनन की आये दिन घटनाएं हो रही है , जिसमें ज्यादातर मामले लोक हित में कार्य करने वाले मानवाधिकार कार्यकर्ताओं पर, अत्याचारों के मामलो में सामाजिक कार्यकर्ताओं, आर टी आई कार्यकर्ताओं , पत्रकारों एवं अधिवक्ताओं पर अत्याचारों के मामले बढे है । इसी पर संस्थान विगत कई वर्षों से कार्य कर रहा है और इस तरह के मानवाधिकार कार्यकर्ताओं पर अत्याचारों के गंभीर मामलो में संस्थान द्वारा 22 शिकायतें **राष्ट्रीय मानवाधिकार आयोगों** भेजी गई । जिस पर कार्यवाही जारी है।

संस्थान के उपाध्यक्ष कमल सिंह राठौड ने ने कहा कि राष्ट्रीय व राज्य मानवाधिकार आयोग के पास जो शिकायतें आती है वह लाखों में होती और उसकी कार्यवाही जिला स्तर पर उन अधिकारियों के पास होती है , जिससे कि उस पर कार्यवाही आशा नहीं की जा सकती । अतः इस बाबत अलग से ऐसे मामलो एक जाँच समिति गठन करनी चाहिये। जिससे की ऐसे मामलो में पीडित को न्याय मिल सके। संस्थान के अध्यक्ष राजेन्द्र प्रसाद लवास ने कहा कि आज भी राज्यों में अलग से मानवाधिकार न्यायालयों की स्थापना के बजाय ऐसे मामलो में जिला सत्र न्यायालय ही ऐसे मामलो की सुनवाई करता । इसके बजाय एक मानवाधिकार न्यायालय प्रत्येक जिले में होना चाहिये और हमे इस ओर अन्य संस्थाओं एवं संगठनों के साथ मिलकर अलग से मानवाधिकार न्यायालय की माँग करनी चाहिए । जिससे कि ऐसे मामलो मे पीडितों को न्याय मिले सके। इस संगोष्ठी में संस्थान के मनोज कुमार श्रीमति प्रेमलता, श्रीमति रेखा, वहमदत्त, पुष्कर नारायण, जे. पी नागर , विरेन्द्र कुमार , अर्जुन मेघवंशी, पूरण लाल बोहरा, जगदीश बोपारियों , मोहन साँखला सहित कई कार्यकर्ताओं ने भाग लिया।